



5. Reply by the respondents be filed within three weeks and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply exchanging the copies between the parties.
6. List the CP on 29.11.2021.
7. The first respondent company is directed to maintain status quo with regard to the current and non-current assets as per Annexure P-22 of the CP except in the regular course of business till the next date of hearing.

Sd/-

(Raghu Nayyar)  
Member (Technical)

(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 16, 2021.  
pc